COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 179 OF 2018 IN</u> <u>DFR (REVIEW PETITION) NO. 67 OF 2018 IN</u> <u>APPEAL NO. 226 OF 2016</u>

Dated: 12th April, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Adani Transmission (India) Ltd. Appellant(s) /

Petitioner(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the/ Petitioner(s) : Mr. Matrugupta Mishra

Counsel for the Respondent (s) : -

ORDER

IA NO. 179 OF 2018

(Appln. for condonation of delay in filing)

There is 28 days' delay in filing this review petition. In this application, the Petitioner has prayed that delay in filing review petition may be condoned.

The Respondents have been served. However, nobody is appearing on behalf of the Respondents.

We have heard learned counsel for the Petitioner and perused the explanation offered for the delay in filing the review petition. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing review petition is condoned. Application is disposed of.

Registry is directed to number the review petition and list the matter for admission on <u>19.04.2018.</u>

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor) Technical Member